

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-152**

CA-402/2020

In

CA(CAA)- 12(ND)/2020

**IN THE MATTER OF:**

Blackie & Son (Culcutta) Pvt Ltd. & Nirja Publishers & Printers Pvt Ltd.

....**APPLICANT**

**SECTION**

**U/s 230-232**

**Order delivered on 21.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the I.T. Department :

Mr. Rajeev K Goel, Mr. Kartikeya Goel, Advocates for the Respondent Companies in CA 402 of 2020

Ms. Easha Kadian, Standing Counsel for I.T. Department along with Mr. Ankit Singh, Advocate

**ORDER**

**CA-402/2020:-**

Matter has been taken. The counsel for the Applicant Mr. V.P. Sharma is appearing through Virtual hearing. However, his mike is not in working position. The Counsel for the Non-Applicant is present and submitted that the main matter is fixed on 02.02.2021. Therefore, matter stands adjourned.

List the matter on 2<sup>nd</sup> February, 2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**